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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

**HON'BLE SHRI JUSTICE SHEEL NAGU,
ACTING CHIEF JUSTICE**

ON THE 14th OF JUNE, 2024

MISC. CRIMINAL CASE No. 16803 of 2024

MANGAL VANSHKAR PETITIONER

VERUS

STATE OF M.P. RESPONDENT

Appearance :

Shri Sourabh Singh Thakur – Advocate for the petitioner through video conferencing.

Shri Aditya Narayan Gupta – Government Advocate for the respondent/State.

ORDER

Case diary is perused.

Learned counsel for the rival parties are heard.

This is first application filed u/S.439 of Cr.P.C. by the petitioner for grant of bail.

The petitioner has been arrested on 28.03.2024 by Police Station Damoh Dehat, District Damoh in connection with Crime No.222/2024 registered in relation to offences punishable u/S.457, 380 of IPC.

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The petitioner is alleged with the theft of household items. The petitioner is in custody since 28.03.2024 and the charge-sheet has been filed.

Learned counsel for the State opposed the application and informed that the petitioner has large number of cases of similar nature registered against him in the past.

Charge-sheet has been filed. Thus no useful purpose would be served to continue the petitioner in custody.

Accordingly, without expressing any opinion on merits of the case, this application is **allowed** and it is directed that **Petitioner- Mangal Vanshkar** be released on bail on furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand only)** with two solvent sureties of the like amount to the satisfaction of concerned Trial Court.

This order will remain operative subject to compliance of the following conditions by the petitioner :-

1. The petitioner will comply with all the terms and conditions of the bond executed by him;
2. The petitioner will cooperate in the trial ;
3. The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The petitioner shall not commit an offence similar to the offence of which he is accused;
5. The petitioner will not seek unnecessary adjournments during the trial;

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6. The petitioner will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

7. The petitioner shall mark his appearance before the Trial Court once in a fortnight till conclusion of trial.

A copy of this order be sent to the Court below for compliance.

Certified copy as per rules.

(Sheel Nagu)
Acting Chief Justice

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